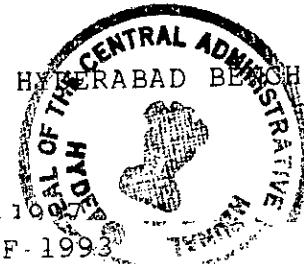


IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD



--- APPLICATION NO. 10-OF-1000  
ORIGINAL-APPLICATION-NO. 55-OF-1993

DATE-OF-ORDER:- 1st MAY, 1997

BETWEEN:

1. B.L.Sunkappa,
2. Y.Micheal,
3. Smt.Sundharamma,
4. B.Gorantla,
5. A.Anandarajulu,
6. S.Muneppa,
7. B.Yamunappa,
8. Smt.Rajamma,
9. H.Erapanna,
10. B.Yerrappa,
11. Smt.Ananthamma,
12. Aravati Veeranna,
13. B.Shaik Madar,
14. J.Ayyanna,
15. B.K.Ramudu,
16. K.Lalappa,
17. Shaik Budden,
18. B.Chinna Linganna,
19. B.Naganna,
20. B.Narayana,
21. K.Thippanna,
22. K.Narayana,
23. Khasim Sahib,
24. K.Urukondappa,
25. J.Yellappa,
26. B.Rangaiah,
27. Ch.Obulesu,
28. Smt.Narasamma,
29. C.Hussainappa,
30. B.Pedda Anjaneya,
31. B.Hanumanthu,
32. CH.Lakshmanna,
33. Agisanuru Pakeerappa,
34. P.Purushotham,
35. Pakeer Sahib,
36. K.Rajamma,
37. B.Buddappa,
38. T.Ramudu,
39. P.James,
40. A.Basappa,
41. T.Gangappa,
42. K.Bheemappa,
43. P.Buddanna,
44. P.Abraham,
45. K.Navanipathy,
46. B.Ranganna,
47. B.Lakshmanna,
48. K.Mallappa,
49. C.Hanumanthu,
50. Yebbatam Bojjanna,

Jer

D

respondents themselves should consider the case in the light of the contentions made by them and dispose of the case in accordance with law. Even though they are not present, they also should be replied accordingly in writing.

5. With the above directions, the CP is closed. No costs.

प्रमाणित है  
CERTIFIED TO BE TRUE COPY

*Arvind*  
न्युमार अधिकारी 17.5.92  
COURT OFFICER  
न्युमार अधिकारी अधिकारण  
Central Administrative Tribunal  
(न्युमार अधिकारी)  
NEW DELHI BENCH

CP 1097

न्युमार अधिकारी	09.55/93
न्युमार अधिकारी	15/92
न्युमार अधिकारी	19/5/92
न्युमार अधिकारी (न्युमार अधिकारी)	Section Officer (S)

3. Mr. Venkateswarlu submitted that all the applicants were called by issuing registered letters. Out of them six appeared and their cases were examined in their presence. The records were shown. They submitted that the applicants were told that earlier to January, 1961 they were not entitled to get their services counted for the purpose of pension and the pensionary benefits. When the applicants present pointed out that the period earlier to 1961 was <sup>in & preceding years</sup> also taken into account, the respondents reported to have told them that notice will be issued to them and their pension and pensionary benefits will further be regulated as per rules. It is also submitted that the record notes for six applicants were recorded and their signatures were taken. Hence they submit that the direction given by this Tribunal have been fully complied with.

4. However, we are not very satisfied that the directions have been complied with as per the directions of this Tribunal. But, however, we cannot also come to the conclusion that the respondents flouted the directions given by this Tribunal. In view of the above, the following direction is now given:-

The respondents may once again summon the applicants individually and their cases discussed with them, records shown to them and the contentions and the reply recorded in the file after obtaining the signatures of the applicants present. A copy of the recorded note should be sent to the applicants. In case any of the applicants are not appearing before them, then the

*J*

*D*